

TWZ

The applicants are represented through counsel. None appears for the respondents. Time till 6.11.90 granted to file reply, if any, as a last chance. No further adjournment will be granted under any circumstances.

6/11  
CNPB  
5.10.90.TWZ

Both sides are represented through counsel. The counsel for the applicant submits that the reliefs have already been granted by the respondents and the matter has become infructuous. Hence, the case is posted for further direction before the court on 21.11.90.

B  
6.11.90.

21.11.90

SPM & AVH

Mr. Shafik-for respondents.

Mr TA Rajan-rep.applicant.

At the request of the counsel for applicant list for further directions on 28.11.90. The learned counsel for the respondents states that the application has become infructuous as the applicants have been accorded the necessary relief.

B  
21.11.90NVK & ND

Mr. Karthikeya Panicker for the applicant by Advocate T. A. Rajan proxy counsel  
Mr. TPM Ibrahim Khan for the respondents 1, 2 & 5  
None for other respondents.

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Order communicated on 30.11.90

FILED

P.D.  
28/12

When the case came for hearing Advocate Mr. T.A. Rajan, proxy counsel for the applicant submitted that it would appear from the statement filed by the Department on 5.6.1990 that the prayer of the applicants has substantially been met as it is stated that the applicants have been appointed to the post of drivers w.e.f. 31.5.90 as per the recruitment rules of the Department. In this view of the matter, the applicants conceded that there is nothing survives in this application for adjudication. This application is closed as become infructuous.

B  
28.11.90